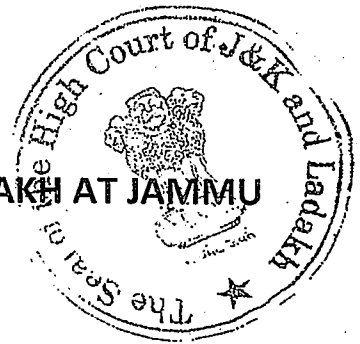


HIGH COURT OF JAMMU AND KASHMIR AND LADAKH AT JAMMU
(Office of the Registrar Judicial)

File No.:- MA 340/2011



The Oriental Insurance Co. Ltd

Titled

V/s

Neeta Devi & ors

..... Petitioner/Appellant(s)

..... Respondent (s)

Notice to the respondent (s) :-

7. Gaman Deep Singh
S/O Charanjit Singh
R/O Surai Tehsil Phaloor District Jalandhar
A/P District Jail Kathua (Driver of Truck No. PB 09 0871)

8. Sohan singh
S/O Gurbachan Singh
R/O Baba Fateh Singh Nagar, Gali No. 6, Phagwara District Kapurthala (PB)
(Owner of offending vehicle)

Whereas in the above noted case, it has been proved to the entire satisfaction of the Hon'ble Court that the service of the respondent (s) named above cannot be effected in any ordinary manner hence proclamation is hereby issued against the above named respondents to appear before this Court on 06.05.2025 09.00 A.M. or the next working day if 06.05.2025 is declared holiday in person or some recognized agent failing which appropriate order will be passed.

Given under my hand seal of the Court this 28th day of April, 2025 at Jammu.

(Sandeep Kour)

Registrar Judicial

High Court of J&K and Ladakh
Jammu U.

No.:-

2688

Dated:-

28/04/25

Copy of the above forwarded to:

1. The Editor Times of India, for publishing the notice in the newspaper, cutting of the paper and bill of advertisement should be sent to this Registry immediately after publishing. An amount of rupees 500/- vide No. 186 dated 25-04-2025 as publications charges have been deposited in the Court which shall be paid as and when the bill and cuttings are received.

2. CPC, e-court, High Court of J&K and Ladakh, Jammu, for uploading the same on the official Website of the High Court of J&K and Ladakh.

(Sandeep Kour)

Registrar Judicial
High Court of J&K and Ladakh
Jammu
JAMMU.